

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONAL BENCH) AT CHENNAI**

Application No. 237 of 2017

Manakunnam Village Padashekara  
Samrakshana Samithy

Petitioner

vs

Thripunithura Municipality & others

Respondents

**AFFIDAVIT FILED BY THE 6<sup>th</sup> RESPONDENT IN COMPLIANCE WITH THE ORDER  
OF THE HON'BLE NATIONAL GREEN TRIBUNAL DATED 4-10-2021**

I, Aji Francis Kollannur, aged 50 years, S/o Francis K.T, residing at Asset Esteem, Anchumana, Edappally, Ernakulam, Kerala - 682024, presently working as the Secretary, Ernakulam District Panchayath ,Kakkanadu ,Ernakulam, Kerala do hereby solemnly affirm and state as follows:-

1. I am the Secretary of the 6<sup>th</sup> Respondent, Ernakulam District Panchayat. I know the facts of the case as borne out from the records and I am authorized and competent to swear this counter affidavit on behalf of the 6<sup>th</sup> Respondent.
2. This Hon'ble Tribunal vide Order dated 4-10-2021 had directed the concerned local bodies to file their independent status report regarding the progress of implementation of the recommendations made by the joint committee on or before 11-11-2021.
3. It is submitted that with respect to the fecal contamination of Konothupuzha river and its rejuvenation, a detailed action plan has been prepared by the Chairman, Joint Committee & District Collector, Ernakulam District.
4. It is submitted that though the 6<sup>th</sup> Respondent District Panchayat has not been assigned any specific duty or responsibility as per the said action plan, it has conveyed its willingness to extend all possible help from its side for the execution of the project.

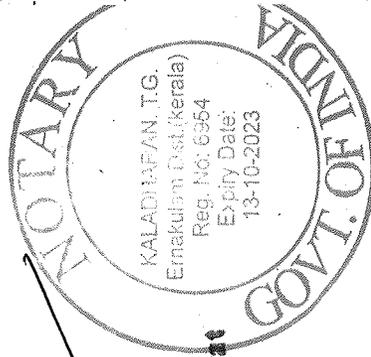


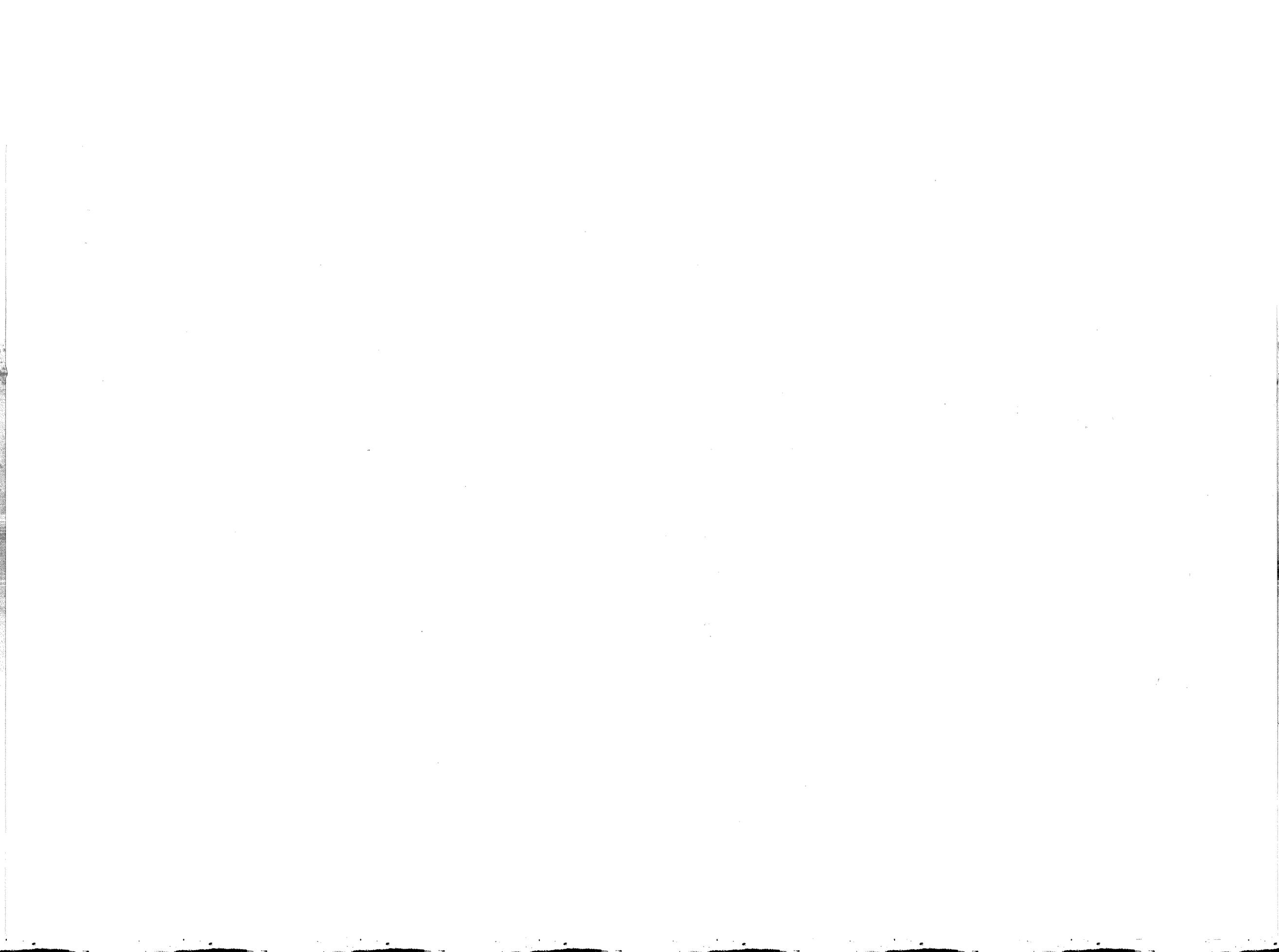
Sworn and signed before me  
Attested

T.G. KALADHARAN  
ADVOCATE & NOTARY  
TRANS AVENUE, MAVELIPURAM  
KAKKANAD P.O., PIN-682030  
MOB: +91 9446485490

*[Signature]*  
Notary

*[Signature]*  
Secretary  
District Panchayat  
Ernakulam

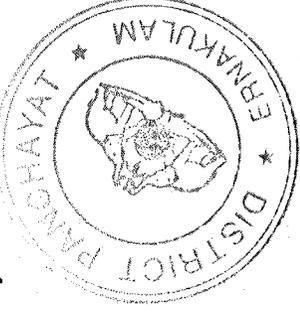




5. It is submitted that with respect to solid waste management and dump sites, responsibility is vested with the Grama Panchayat under Section 219(a) and Schedule III of the Kerala Panchayat Raj Act, 1994. The District Panchayat has no role in this regard.

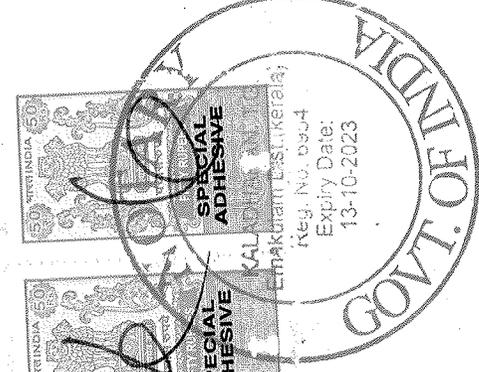
All the facts stated above are true.

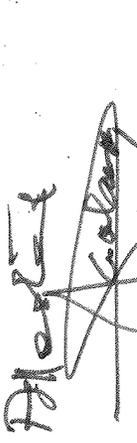
Dated this the 3<sup>rd</sup> day of November, 2021



  
Deponent.  
Secretary  
District Panchayat  
Ernakulam

Solemnly affirmed and signed before me by the deponent who is personally known to me on this the 3<sup>rd</sup> day of November, 2021 at my office at Ernakulam.



  
Advocate  
205/11/2021  
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Reg. No. 63/2021

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ADVOCATE & NOTARY  
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